

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-02-2024 AT 10:30 AM**

**IA (CA) 90/2023 in CP No.75/2008
TP No.32/HDB/2016
u/s. 397/398 of Companies Act, 2013**

IN THE MATTER OF:

Ravi Sanghi & Another

...Petitioner

VS

Sanghi Industries Limited & (08) Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Orders not pronounced, as a clarification is required on the following aspects:

- (i) Whether the license granted by Government of India under Ministry of Commerce for SEZ in the Subject property whether holds good as on date.
- (ii) If the license has lapsed, whether the reliefs sought for in the petition survive as on date?
- (iii) What is the status of the proceedings post Hon'ble High Court Order, award in respect of land covered under the Lok Adalat.

Memo of clarification to be filed within 10 days, upon filing the date of the order will be given. Let the file be placed in the chamber on 29.02.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)